

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 3424/2015
M.A. No. 3052/2015

New Delhi, this the 15th day of September, 2015.

HON'BLE MR. V. AJAY KUMAR, MEMBER (J)

1. Shri R.R. Gautam (Retd. IRS)
S/o late Sh. A.L. Gautam
age about 77 years
R/o Flat No.2369, Sector-D, Pocket-2
Vasant Kunj
New Delhi – 110 070.
2. Gurbax Singh Sandhu
(Retd. Commissioner of Income Tax)
S/o Late Sh. Rattan Singh Sandh
Age about 70 years
R/o S.B.-11, Shastri Nagar
Hapur Road,
Gaziabad – 201 001.
3. Amal Krishna Basu, IFS
(Retd. Additional Secretary)
S/o Late Sh. Bicharan Basu
Age about 72 years
R/o CF-342, Sector-1,
Salt Lake, Kolkata – 700 064.
4. Amar Krishna Biswas, IRS
(Retd. Commissioner of Income Tax)
Age about 71 years
S/o Late Sh. Rati Kanta Biswas
R/o BK-3, Sector II, Salt Lake,
Kolkata-700 091.
5. Ranajit Mandal, IRS
(Retd. Jt. Commissioner of Income Tax)
S/o Late Sh. Ananta Kumar Mandal,
Age about 73 years
R/o BL-5, Sector II, Salt Lake
Kolkata-700 091.

6. Panna Lal,
 Retd. Commissioner of Income Tax
 S/o Late Sh. Umarao Singh,
 Age about 78 years
 R/o 5-Pandav Nagar, New Shah Ganj
 Agra (UP). ... Applicants

(By Advocate : Shri B.K. Berera)

Versus

1. Union of India
 Through Secretary
 Ministry of Personnel, P.G. & Pension
 Department of Pensions & Pensioners Welfare
 Lok Nayak Bhawan
 New Delhi – 110 003.

2. Secretary
 Deptt. Of Expenditure
 Ministry of Finance
 North Block
 New Delhi – 110 001.

3. The Secretary
 Ministry of External Affairs
 South Block, New Delhi – 110 001.

4. The Zonal Accounts Officer
 Central Board of Direct Taxes
 3rd Floor, San Juan Tower
 Old Railway Station Road
 Kochi – 628 018. ... Respondents

ORDER (ORAL)

Heard the learned counsel for the applicants.

2. MA 3052/2015, filed for joining together, is allowed.
3. The applicants, who are retired Officers of the respondents, filed the present O.A. seeking the following relief(s):

(a) to direct the respondents to treat the qualifying service for earning full pension as twenty years for applicants as they retired from government service before 31.12.2005 after completion of more than 20 years of service with all the consequential benefits;

(b) direction to respondents that parity of pension between pre and post 01-01-2006 pensioners would apply both as regards pension and family pension.

(c) Any other order as this Tribunal may deem fit under the present facts and circumstances of the case.

4. It is submitted that the applicants made number of representations ventilating their grievances to the respondents, like one enclosed at Annexure A-1. However, the respondents have not passed any orders thereon till date.

5. In the circumstances the O.A. is disposed of at the admission stage, without going into the merits of the case, by directing the respondents to consider the claim of the applicants and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(V. AJAY KUMAR)
Member (J)

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